

Regarding implementation of the recommendations of Bezbaruah Committee and need for amendment of section 153 (C) of IPC to recognize racial crimes-laid

SHRI PRADYUT BORDOLOI (NOWGONG): Residents of North-East living in different parts of the country continue facing racial discrimination and marginalization. The Bezbaruah Committee, established by Ministry of Home Affairs on March 2014 to address these issues will complete a decade next year. However, the committee's recommendations including legislative actions, policy initiatives and educational efforts to raise awareness about the North-East have remained insufficient. There is need for data on migration of North-East residents to major metros and racial crimes committed against them, and sensitisation of people regarding the geographical and cultural diversity of North East through undertaking relevant changes in curriculum. Further, following set up of Special Unit for North-East Region (SPUNER) of Delhi Police, there is a need to replicate the model in other metropolitans. I urge the Government to release a detailed action report regarding the implementation of the recommendations of Bezbaruah committee, and undertake the amendment of 153(C) IPC to recognize racial crimes.